

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 223**  
**IB-108(PB)/2022**  
**IA-2616/2024, IA-2748/2024**

**IN THE MATTER OF:**

**CFM Asset Reconstruction Pvt Ltd**

...

**Applicant/Petitioner**

**Versus**

**Micro Stock Holdings Pvt Ltd.**

...

**Respondent**

**Under Section: 7 of IBC, 2016 (CIRP)**

**Order delivered on 08.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2616/2024:** The IA has been preferred by the Liquidator for taking Preliminary Report on record.

**For the reasons stated therein, the IA is allowed** and the Preliminary Report is kept on record, subject to all just exceptions.

**IA-2748/2024:** Proof of service has been not filed. Issue fresh notice to the Respondent returnable on 14.08.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 14.08.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**